241 Stat. Resl. re. Parl. MAGHA 8, 1897 (SAKA) Stat. Resl. re. Prev. of Pub. of Obj. Matter Proc. Ord. & Bill.

SHRI P. G. MAVALANKAR: If you did not hear me and if I say that I said "The Noes have it", you do not take me for my word?

MR. CHAIRMAN: After I have announced that the Bill is passed, I passed on to the next item.

SHRI H N MUKHERJEE. Can a Chair turn its deaf ear to all the other people? Is it not lack of alertness on the part of the Chair? (Interruptions)

SHRI P G MAVALANKAR: You can just go through the records, I said, 'noes' have it

MR. CHAIRMAN: It is a completely accepted principle that what has happened in the House, the Chair 15 the final judge. Here I repeat for the sake of the record that I said, ayes have it. I waited for some time and I did not hear anyone saying noes have it At that moment, I said that the Bill is passed and then I passed on to the next item After Mr Sequeira stood up, then Mr Mavalankar said that noes have it

SHRI P G MAVALANKAR. With great respect to you, Mr Chairman, I said at once that noes have it Why do you deny me this right, because I am alone? Tape-recording also will show that I said, "noes have it" immediately (Interruptions)

MR. CHAIRMAN Never after next item.

SHRI S. M. BANERJEE. On a point of order. When this question was raised by Mr. Mavalankar, I think, we should have also said that noes have st. Now, you said that you did not deny that he had used that word but you did not hear. Now, we are not concerned with the hearing power of the Chairman. The question is that since

242 Ord. & Bill

he has said so, the benefit of doubt goes to him. (Interruptions) Let us hear the tape

MR CHAIRMAN: It is not the question of harmful but it is the question of procedure. Now, a motion is put to the House the Chair has to decide whether the House has accepted the motion or not. There are certain stages stipulated in the rules. The Chair is directed to call for ayes and noes and the Chair has to go by the will of the House and the Chair will announce that After I said, ayes have it. I waited for some time, and then I said the Bill is passed. In the meanwhile. I did not hear as far as I know and I stand by it any member saying noes have it The Bill has been passed and we have moved on to the next item. So, that is the end of the matter No Rules of Procedure can give me the power to re-open the matter.

Now, Mr. Sequeira will move his Resolution

16.30 hrs.

STATUTORY RESOLUTION RE DISAPPROVAL OF PREVENTION OF PUBLICATION OF OBJECTION. ABLE MATTER ORDINANCE, 1975 AND PREVENTION OF PUBLICA_ TION OF OBJECTIONABLE MAT. TER BILL

SHRI ERASMO DE SEQUEIRA (Marmagoa): I beg to move:

"This House disapproves of the Prevention of Publication of Objectionable matter Ordinance, 1975 (Ordinance No. 28 of 1975) promulgated by the President on the 8th December, 1975."

What has happened in the House now is very unusual. Mr. Chairman, I have had the privilege to be in this House for nine years. Never have I

243 Stat Resl re Prev JANUARY 28, 1976 of Pub of Oby Matter Ord. & Bull

[Shri Erasmo De Sequeira]

seen anything as has hapened just before this item of business This is what makes us more and more doubtful about whether what Government is saving in this House is what it means Mr Shukla and I have had to-day by some quirk of fate, a long innings in this House My complaint things on a.l the three that have come before this House is that the Government have not been This Prevention of plam-speaking Publication of Objectionable Matter Ordinance that came forward is a very major piece of legislation And again I must protest about its having been brought forward by an ordinance, because as the hon Minister had said just a little while earlier in this House, Government has a'ready acquired for itself the power of censoiship which 15 current, and, therefore, nothing can go into the newspapers unless the Government passes it In these circumstances, when the Government already has power to prevent the publication of anything what is the need for coming forward with an ordinance? Do they not realize to what extent they are embarrassing the President by forcing us to come to the House and saying things like this? The President's office is the highest office in the land We all respect him If you force us to come forward and say things like this, are you not detracting from the importance that he has? Look at the clauses of the bill which is now coming before us The definition of what is an objectionable matter 15 so wide that you can start with a needle and end with an eephant The worst thing about this 15, "Who will decide whether something is objectionable or not?" It is an officer of the Central Government not below the rank of a Deputy-Secretary It is not even the Government who will decide but one single officer sitting in judgement over the free Press Angola is very much in the news these days, and if you have read the pro-

Stat. Resl re Prev 244 of Pub. of Obj Matter Ord & Bill

ceedings of the Anti-Co'onial Committees of the United Nations, you will find that the one thing that was referred to again and again in those proceedings was a thing which was called a system of indigena. That was a system in which the judicial system was operated by administrative officers, and the concusion was that it was against the lights of man to have such a system And here we talk about better standards for the Piess, we talk about improving our free Press Then we give an administrative office: personally the right to sit along over what should be pub ished and what should not be published This is not delegation of responsibility but this is abrogation of responsibility

1635 hrs

[SHRI ISHAQUE SAMEHALI in the Char]

If the Government had come forward to this House and brought this Bill forward and said that we sail make a complaint to the Press Council and then we shall decide it, I would have no quarrel with it, if they had created Press Council in every State I would have no quarrel with it if they had created some kind of authority, autonomous of the Government I would have no guarrel with it What I quarrel with 15 the fact that 10 almost every measure that Government comes forward with it wants to be the accuser the judge and the jury. al' rolled into one indivisible whole

The Prime Minister made a statement that even if the elections were postponed they will be held within a year or earlier if I read the newspapers right this morning We are today in a climate where whatever the Government says is disseminated to the country and whatever is s id by the opposition remains where it is said In this situation what is the point of coming forward with the statement that e'ections are going to be held? By what are the people going to judge the other side? What do you want the other parties to do?

245 Stat. Resl. re. Prev. MAGHA 8, 1897 (SAKA) Stat. Resl. re. Prev. of Pub. of Obj. Matter Ord. & Bill

How are they to ta'k to the people? If we ask for permission for a public meeting, it is denied. If we ask for a hall meeting that is also denied if we issue a statement. that is not published. Leaflet is not allowed to be printed....(Interruptions). That applies only to one side. That is our quarrel. If you want to keep this country off politics for six months, normally I would have accepted it. If you had imposed restrictions on a l political parties. I would have accepted it. But if the restriction is on opposition alone, it is nothing but an advance towards fascism. I do not want to tell you the theories of this--it is well known.

Whenever you want a change from a representative system, from democracy, to autocracy the first pillar that you pull down, the first leg that you cut off is the press, because that is practically the only means, or the largest means, that exist in society for a community to judge the performance of its elected representatives.

If Government wants that discipline should become a way of life in this country, if Government wants that violence should find no place in a democratic society, then Government must also accept that dissent has an honourable place, as the original proposition, because minus the play of two ideas before the peop'e, minus the debate, minus the discussion, democracy has no meaning and we will be going back to the o'd days. I wish I knew some Latin. There is a saying that Rome has spoken and the rest of the world shall follow. We do not want Rome in this country; we do not want "follow the leader concept". either on that side of the House or on this side of the House

It is not a happy day when from morning to evening one has to stand up in this House and protest against

246 of Pub. of Obj. Matter Ord. & Bill

the manner in which step by step, obviously under some kind of a master plan, one by one....

SHRI DINEN BHATTACHARYYA: Slowly.

SHRI ERASMO DE SEQUEIRA: Not slowly, rather fast, the structures, the organs of the free society are being first muzzled, then destroyed realise that the chances of this Government meeting with success in what it is obviously trying to do to the democratic institutions of this country, which is to destroy them, are rather slim, but what I am saying is that they could save all this trouble, all this acrimony and all this suffering by doing only one thing on the 18th March, when their mandate is over, by going before the people to seek a fresh mandate.

MR. CHAIRMAN: Resolution moved:

"This House disapproves of the Prevention of Publication of Objectionable Matter Ordinance, 1975 (Ordinance No. 28 of 1975) promu'gated by the President on the 8th December, 1975."

THE MINISTER OF STATE OF INFORMATION AND BROADCAST-ING (SHRI VIDYA CHARAN SHU-KLA): I beg to move:

"That the Bill provide against the printing and publication of incitement to crime and other objectionable matter, be taken into consisideration."

As the House is well aware, this enactment and its need were fe't a little after our independence was gained. In 1951 this hon. House had considered a measure of this kind. It was not exactly on the same lines, but in substance it was similar, and this House made it into a law. The reason why it was made into a 'aw was very'

247 Stat. Resl. re. Prev. JANUARY 28, 1976 of Pub. of Obj. Matter Ord. & Bill

[Shri Vidya Charan Shukla]

ably put to the House by the then Home Minister, Shri Rajagopalachari. He said that if this kind of activity, the objectionable matters that were being printed in the papers, were not put a stop to, very soon it would be necessary for the Union Government to send units of the army and the para-military force to every district of the nation. This was the position at that time, and this incitement was being caused by the publication of an kinds of rumours and all kinds of false things and there was hardly any control or any penal provision for punishing those people who were responsible for spreading such rumours and publishing such anti-national matter which created a threat to the security of the nation or to peace and tranquillity in public life.

This Bill happened to be moved by one those who stood for maximum freedom, Shri Rajagopalachari, and the relevance of it was well borne out by the support that he got. When the Press Commission considered the situation of the press they made an observation that although they did not oppose the law, they would rather have all these provisions of law implemented in a voluntary manner and, therefore, they suggested the creation of a Press Council which should regulate the functioning of the press by compiling a case law over a period of time and, as was stated earlier when I moved the other Bill by evolving or building up a code of ethics or code of conduct for the press.

We had a wishful thinking that the Press Council and the connected matters would be such that the tone of the press, the tone and the tenor of the working of those people who were interested in creating violence, creating hatred and creating a feeling of

Stat. Resl. re. Prev. 248 of Pub. of, Obj. Matter Ord. & Bill

disaffection amongst the various language groups, amongst the various regional groups in various regions of the country, will be curbed, that their designs will be frustrated, and that they will not be able to play foul with the nation with the help of the press. All these ideas, all these hopes, have been shattered by what we saw subsequently. When this law was repealed in 1957, great hopes were put on the Press Council. We have discussed earlier in the day how all those hopes were belied and the Press Council not only proved ineffective but it appeared that unless the provision was properly made in the law of the land to punish people and prevent such objectionable writings, we will not be able to run our country or protect democracy and keep it in the healthy state. Therefore, it was decided to bring forward the Bill before the House and to see that the nightmare that we have passed through is not repeated.

I must make it clear that this has nothing to do with the Emergency provisions that are in operation today. It has nothing to do with the censorship. It is only meant to fortify those people who believe in self- discipline. As I stated earlier, the Committee of Editors and the All-India Newspaper l'ditors' Conference have already evolved a code of ethics or you may like to call it a code of conduct. Any newspaper or any journalist who abides by the code of conduct or by the code of ethics will have nothing to fear from this Bill which I have brought before the House. Those people who believe in healthy journalism, those people who believe in constructive criticism, those people who believe that the press is an intragral part of democracy, that the health of democracy depends upon the hea th of the press and the health of the press depends upon the health of democracy, they will definitely support this measure.

St st. Resl. re. Prev. MAGHA 8, 1897 (SAKA) Stat. Resl. re. Prev. 249 of Pub. of Obj. Matter Ord. & Bili

As I said, those people who practise journalism for the sake of journalism for the sake of the country, to ensure the growth of healthy tendencies in soclety will not object to this Bill, if you go through the entire ambit of the Bill that I have brought forward before the House, you will see that it provides for punishment to such people who print such things which are all to do with the crimes in the law of the land. These various things which have been defined as objectionable are already in the statute books of the Criminal Procedure Code, the Indian Penal Code and other laws that have been passed by this Parliament. The only thing that this Bill seeks to achieve is to see that these offences are made applicable to printed matter in such a way that not only these things can be prevented in advance but also such people who give currency to this kind of offences or abet these offences are also punished in a quick manner.

I would point out the various provisions of this Bill to Mr. Sequeira. He can easily see that very many safeguards have been provided against misuse of the provisions of this Bill Firstly, the competent authority can-not be a lower functionary of the Government; he has to be a Deputy Secretary or higher than that or я District Magistrate or higher than that; and such officer, who is duly nominated under the provisions of this Bill to be a competent authority, also cannot take any action unless the reporting officer makes a report to This is the safeguard provided. him. so that everybody does not go and make a report and the competent authority takes action on this.

We have also provided in the Bill that, even though a notice of action may have been issued, the Central Government, which is the next appel-

250 of Pub. of Obj. Matter Ord. & Bill

late authority, can sue motu abrogate or cancel that notice or action-that is, by itself, without any appeal being made to them. And whenever any appeal is made to them, it is provided that, within a short time, a time of 14 days or so, the appeal must be disposed of by the Central Government, and if it is not so disposed of, it will be deemed to have succeeded; that 15 to say, 1f the Central Government does not take cognizance of the appeal and decide it within the time limit set in the law, the appeal of the appellant would be deemed to have succeeded, and the order would be set aside automatically. This is the provision that has been made to secure that there is no harassment by keeping the appeal pending for a long time.

Again, after this provision, if the aggrieved party is not satisfied with the action of the Central Government, he can go to the High Court or Supreme Court, appeals are provided for to the judicial forum, he can go there and prove that the action taken was mala fide, was not correct, and there. fore, it should be set aside Therefore you would see that we have taken the greatest care to ensure that there is no misuse of the provisions of this Bill.

This Bill is meant only to import health into our public life and in journalism. It is not meant to stifle or gag or punish them or to instil any fear in them. Therefore, the fears that the hon. Member expressed are quite unjustified.

Mr Sequeira was also very keen to find out why we have put a government servant as the deciding a ithority to decide whether the action should be taken or not. This is a wellaccepted principle of democracy that whosever acts in whatever manner, the ultimate responsibility and answerability is that of the Ministers who

251 Stat. Rcsl. re. Prev. JANUARY 28, 1976 of Pub. of Obj. Matter Ord. & Bill

[Shri Vidya Charan Shukla] are answerable to this House. Whether it 18 Deputy Secretary or Joint Secretary or Secretary to Government or any other functionary of the Government, the vicarious and direct responsibility is mine in case I am the administrative authority of this particular Act. Therefore, irrespective of who the person is who will take action I must take the responsibility for that action; in case there is any fault or any thing mala fide, I may be punished for that, and I will have to accept the full responsibility for that.

The provision that has been made here is only to ensure that the powers under this Bill are not delegated down the line to very small functionaries. tehsildars or naib tehsildars; no such officer can use these powers which are supposed to be used after due deliberation and great deal of caution, this is just a safeguard so that the action cannot percolate below this level of officialdom Whatever action is taken, the ultimate responsibility and answerability of the Government to this House will remain completely undiminished. It is just not going to be diminished by this pro vision. There is no restriction to the Opposition also because this is applicable to anybody. Suppose some newspaper in a State which is not ruled by a ruling party in another State or the Centre violates the provisions of this Act, that certainly is actionable under the provisions of this Act and the same thing will happen in any other State or at the Centre. Therefore, to say that this is pointed towards the Opposition is not only fallacious. ..

SHRI ERASMO DE SEQUEIRA: But it is motivated.

SHRI VIDYA CHARAN SHUKLA: But is also motivated and is also trying to misread the entire provision. You can have a look at it and you will find that if the opposition acts all the time spreading hatred and con-

Stat. Resl. re. Prev. 252 of Pub. of Obj. Matter Ord. & Bill

tempt and causes disaffection against the government established by isw and then it says, 'not only in India but in any of the States thereof and thereby cause to tend to create public aisorder' then such elements are to be controlled whether they belong to the opposition party or belong to any other party and if somebody incites any person to interfere with the production, supply and distribution of food or any other essential commodity or essential services, certainly we will have to take action against him. τ want to dispel the doubt which might, arise in Mr. S. M. Banerjees mind or in the minds of those people who are connected with the trade union movement that this garticular provision might be used against the working class. This is not correct and this is not a good impression because the people who are interested in the working class movement or who want to promote the interests of the working class are not the ones who create disturbances or difficulties or incite people in production and supply and distribution of food and other essential commodities or esential services. It is limited only to essential commodities and essential services. This by no means can be construed to prohibit or inhibit genuine or bona fide trade unions movements for which there are other laws which are dirsuch situation. ectly applicable to This is only applicable to such situations where the life of the society is sought to be disrupted for reasons other than the interests of the trade union or interests of the working class. So, we have number of instances in this country where there had been, spurious attempts and wrong attempts to interfere with the life of the community by organizing bandhs for various reasons, for reasons which with the life or are not connected working of the working class people

Stat. Resl. : e. Prev. MAGHA 8, 1897 (SAKA) Stat. Resl. re. Prev. 253 of Pub. of Obj. Matter Ord. & Bill

and the social and economic life of the country is sought to be disrupted by such attempts which are politically motivated and they were inotivated to create confussion and chaos in the country.

Therefore, while I am moving this motion I want to give an assurance that this provision that has been made in the objectionable matter is not meant to be used against bona fide and genuine working class movements and activities.

You will see the third objectionable matter that we have defined in this Bill is 'seduce any member of the armed force or the forces charged with the maintenance of public order from his allegiance or duty or prejudice the recruiting of persons to serve in any such force or prejudice the discipline of any such force. This is certainly an objectionable matter and anybody who does this requires to be controlled, I do not think Mr. Sequeira can take objection to this thing either.

SHRI ERASMO DE SEQUEIRA: I said 'false seductions'.

17.00 hrs.

...

SHRI VIDYA CHARAN SHUKLA: I want to bring it to the notice of the hon. Member. I am sure he has read it. I want him again to remember while he gives his opinion. The other objectionable matter that we have defined is-

"to promote disharmony or feelings of enmity, hatred or ill-will religious, racial. between different language or regional groups or castes or communities:"

If this is supposed to be against the Opposition, there must be something really wrong with the Opposition. This is against any community which wants to create disorder and chaos in the country. Why does someone want to misread it? It does not look very

254 of Pub. of Obj. Matter Ord. & Bill

clear to me as to why you want to mis-read such a clear provision, such a definition in the Bill that I have brought forward.

The next one is-

"to cause fear or alarm to the public or to any section of the pubhe whereby any person may be induced to commit an offence against the State or against the public tranquility;"

The next one 1s-

"to incite any person or any class or community of persons to commit murder, mischief or any other offence;"

Now 1 come to a provision where some objection may be taken by the hon. Members of the Opposition. Here it says :---

"are defamatory of the President of India, the Vice President of India. the Prime Minister or any other member of the Council of Ministers of the Union, the Speaker of the House of the People or the Governor of a State:"

As is well known, the judges of the High Courts and the Supreme Court have their own regulation provided in the Contempt of Court Act. We have not put the Judges of the Supreme Court or the High Court in this matter. Two other persons who by the very nature of their duties become vulnerable to such attacks have to be given some protection, not in the private capacity but in the capacity of the hold. While office they they are they have to do holding that office. certain things which may not be popular with some sections of the society, some sections in the nation, and, there. fore, they may take action which may not only defy dignity of that office but it might create a great deal of difficulty in the way of the persons who for the time being hold these high offi-

255 Stat. Resl. re. Prev. JANUARY 28, 1976 of Pub. of Obj. Matter Ord. & Bill

[Shri Vidya Charan Shukla] ces and, therefore, protection against defamation of such people is absolutely necessary.

The next provision says-

"grossly indecement, or are scurrilous or obscene or intended for Llackmail."

I do not think any of the Opposition Members are interested in black mailing us but if anybody is there in the country, I am sure hon. Members will not like to encourage such people and see that those sections which are interested in importing indecency or are scurrilous or are obsence in the public life or those who want to use public organs or printed matters for blackmailing are not encouraged and such people are brought into the ambit of this Bill. Now, I will bring to the attention of this House the provisions which we have made so that the justified and bona fide criticism is not stifled, is not stopped. The provisions of this Bill says-

"Comments expressing disapprobation or criticism of any law or of any policy or administrative action of the Government with a view to obtain its alteration or redress by lawful means and words pointing out with a view to their removal by lawful means, matters which are producing, or have a tendency to produce disharmony or feelings of enmity, hatred or ill-will between different religious, racial, language or regional groups or castes or communities, shall not be deemed to be objectionable matter within the meaning of this section."

So, Sir, it is very clear that this should not be objectionable. This would enable anybody to have redress of his grievance against individual Government officers or Ministers or anybody else or in respect of change of policies or remove them by lawful means, if there are matters which are producing

76 Stat. Resl. re. Prev. 256 of Pub. of Obj. Matter Ord. & Bill

results which are against the very national ethos which we are trying to preserve.

Then, Sir, there is this second explanation which we have added to this Bill. This gives an absolutely clear picture of the whole thing. I quote:

"Explanation II.—In considering whether any mater is objectionable matter under this Act, the effect of the words, signs or visible representations, and not the intention of the keeper of the press or the publisher or editor of the newspaper or news sheet, as the case may be, shall be taken into account."

It is very necessary that the case is not prolonged indefinitely, and it does not get bogged down in legal niceties. There must be clear-cut decision on all such matters. The court should have the power to decide on the merits of each case whether this thing comes under the mischief of this Act or wthether it does not. We have provided various things. I thought that at " the stage of moving the Consideration Motion I must make the intention of the Government clear that this is neither going to act as a deterrent to the opposition nor it is going to cause any difficulties for normal public life. It is only in respect of abnormal activities (which have been listed here) that this will apply, if somebody flares up communal feelings, feelings on account of language and other things. In such cases this Act will certainly be used but in a proper and careful manner. This will ensure that public life of the country is maintained dignified and decent level and does not sink down and does not go into the hands of those groups of people who always incite the baser instincts in the people in the name of religion, or language or region or racial group, or anything of this kind, which we have seen for the last 20 years happening in this country and which forced the Government in the early fifties to bring this matter.

257 Stat. Real. re. Prev. MAGHA 8, 1897 (SAKA) Stat. Rest. re. Prev. 258 of Pub. of Obj. Matter Ord. & Bill

Again a situation has now come when we must put such a law on the Statutebook. And let us hope that the gentlemen of the Press will abide by the Code of Conduct or the Code of Ethics drawn up by their Editors themselves. If you again have a look at the Code of Conduct drawn up, it would look absolutely similar to this. And therefore, if the code of conduct avolved by the editors themselves is followed by the press, there will be no need for

 this to come into operation, as far as they are concerned. Sir, this Bill which I have brought forward, has been brought only to strengthen democracy and the forces of democracy, it is meant only against those people who are against our national life, those who have ulterior motives or mala fide motives who want to destroy the unity of the country, and to bring in this country, all kinds of unhealthy tendencies which we have all resolved to prevent.

I request the House to give its approval to this Bill which I have brought here.

MR. CHAIRMAN: Motion moved: "That the Bill to provide against the printing and publication of incitement to crime and other objectionable matter, be taken into consideration."

1

SHRI S. M. BANERJEE (Kanpur): I beg to move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 4th March, 1976." (1)

SHRI C. K. CHANDRAPPAN: Tellicherry); I beg to move:

"That the Bill to provide against the printing and publication of incitement to crime and other objectionable matter, be referred to a Select Committe consisting of 12 members, namely:---

Shri S. M. Banerjee, Shri Dinen Bhattacharyya, Shri Tridib Chaudhuri,

of Pub. of Obj. Matter Ord. & Bill

Vidyadhar Deshpande, Smt. Roza Shri Indrajit Gupta, Shri H. N. Mukerjee, Shri Saroj Mukherjee, Shri Vayalar Ravi, Shri Vasant Sathe, Shri Shashi Bhushan, Shri Ramavatar Shastri, and Shri C. K. Chandrappan.

with instructions to report by the 1st April, 1976." (12)

भी एस॰ एम॰ बनजी : सभापति महोदय, मै सिर्फ पांच मिनट बोलना चाहता हं ।

सभापति महोदयः भापको मालूम है ग्राज ठीक 6 बजे शगरकेन प्राइस पर डिस्कशन शुरु हो जायेगा,इसलिए ग्रापको शार्ट करना पडेगा।

श्री एस० एम० बनजी . सभापति महोदय, मैंने मव किया है कि इस बिल को जनता की राय जानने के लिए प्रचारित किया आये और 4 मार्च 1976 को सदन में वापिस लाया जाये। माज हमारे लोगों ने इस पर कुछ अमेंन्डमेन्ट्स दिए है। जब मैं इस बिल को पढता हं तो मझे थाद आता है अंग्रेजी के जमाने में कुछ रोक लगाई गई थी झौर उस रोक को लगाये जाने के बाद 1951 में राजाजी यह विल लाये थे। हम ग्राशा करते थे कि उस के बन जाने के बाद सारी जिम्मेदारी प्रैस कोन्सिल को दे दी जायगी लेकिन झाज यह काला कानून हमारे सामने लाधा गया है। मैं दो चीजें पढना चाहता हं---- एक तो 1931 में वाइस-मराय के समय में जो कानून पास हया था, वह मीर दूसरा माज जो बिल लाया गथा है-मैं इन दोनों का कम्पेरिजन करना चाहता हूं। उस वक्त क्या मान्जीक्शने विल था --

259 Stat. Resl. re. Prev. JANUARY 28, 1978 of Pub. of Obj. Matter Ord. & Bill

[Shri S. M. Banerjee]

"to bring into hatred or contempt His Majesty or the Government established by law in British India or the administration of justice in British India or any class or section of his Majesty's subjects in British India, or to excite disaffection towards His Majesty or the said Government".

यह उम वन्त था सीर माज का यह है ----

"bring into hatred or contempt, or excite disaffection towards, the Government established by law in India or in any State thereof and thereby cause or tend to cause public disorder;".

मैं भाष को दिखाना चाहता था कि उस बक्त ग्रंग्रेज सिर्फ काले हिन्दस्तानियों से ही नही डरते थे. बल्कि वे ग्रापने साथे से भी डरते थे। इसीलिये उन्होंने यह कानून बनाया था । वे नही चाहते थे कि उनकी रैयत, उन के खुशामन्द पस द लोगों पर कोई एक्शन लिया जाय। वे नही चाहते थे कि कोई विद्रोह हो या किसी तरीके मे उन के राप्य को चुनौती दी जाय। लेकिन मै जानना चाहता हं साज इस सरकार को बया डर है। वे लोग जो मिलिट्री भीर पुलिस को रिवोल्ट करने के लिये झावाहन वे रहे थे ग्रोर तरह तरह के भाषण दे रहे थे-क्या वे कामधाब हए ? क्या वाकई में वर्किंग क्लाश, मेहनतकश मजदरों ने उन प्रनिक्रिया वादियों की कोई बात मनी। तो फिर इस बिल की आज नया जरूरत आ गई? प्रधान मंत्री, राष्ट्रपति, उप-राष्ट्रपति, स्पीकर के खिलाफ यहा पर कोई टेरोगेटरी ग्मिक्म नही कहे जा सकते, झगर बचे है तो सिर्फ डिप्टी स्पीकर या चेयरमैन साहब-आप। अगर कोई गैर जिम्मेटारी की बाते झाज भी परिलग करे तो उन के खिलाफ एक्शन ने सकते है, इण्डियन पीनल कोड, मी० मार० पो० सो० ग्रीर दूसरे प्रैस के कानून है जिन के मन्तर्गत एक्शन हासकना है। तो फिर माज इस

3 Stat. Resl. re. Prev. 260 of Pub. of Obj. Matter Ord. & Bill

विल की क्या जरूरत है। वायसराय के जमाने में जो कानून था, उस को झाज यहां पर लाना----जो कि ब्रिटिश इम्पीरिपलिज्म की लिगेमी थी ----कहां तक मुनारिब कहा जा सकता है। आज इस देश की वामपंची शक्तियों ने इस चीज को साबित कर के विखला दिया है कि प्रतिक्रियावादी शक्तियों, जहां से भी वे उठें, वही पर उन को कुचला जा सकता है। आप मजदूरों, किसानों झौर मेहनतकश अवाम पर विश्वास कीजिये। झगर आप को विश्वास होगा नो इस कानून को पास करने की कोई जरूरत नही रहेगी।

घगर आप कानून पास करना बाहते हैं तो उन तमाम लोगों को, बाहे वे वर्किंग जनेलिस्टस् हों, नान-वर्किंग जर्नलिस्टस् हो, वे बाहे किसानों के रिप्रेंजरटेटिल्ज हों या पोलिटीकल पार्टीज से मम्वध रखते हों, वे कोई भी हों. उन को मौका दीजिये कि उन की ग्रोप नीयन का सर्कुलेंगन हो सके जनता के सामने उन की ग्रोपीनियन जाये--ऐसा नही टोना बाहिये कि कि इम बिल को यहा ला कर दो घन्टे में पा कर दिया जाय।

SHRI C. K. CHANDRAPPAN: I have moved that this Bill be referred to a Select Committee. This is one of the darkest Bills that Government has introduced in the House. It confers draconian powers on the Government. If this is passed in spite of the promises made by the minister, it will go against the democratic practices existing in the country. This Bill says:

"The expression 'objectional matter' means any word sign or visible representation bringing into hatred or contempt or excite disaffection towards the government established by law in India or in any State thereof and thereby cause or tend to cause public disorder."

Stat. Resl. re. Prev. MAGHA 8, 1897 (SAKA) Stat. Resl. re. Prev. 261 of Pub. of Ohj. Matter of Pub. of Obj. Matter Ord. & Bill

The Minister has explained that this is to provide against public disorder. but it is for the courts to interpret what it means. It can be interpreted in such a way that even an election manifesto cannot be published. We would like to replace this government by another government in a democratic manner not by inciting the people on the street. We have a democratic right in this country to appeal to the people to reject this government. To convince the people, we will have to criticise the policies of this government, expose where it has committed mistakes, etc., and convince the people that a democratic alternative should be found. If this Bill is passed the publication of even a notice, a poster. a visual expression, even a cartoon will be called into question and the people will be prevented from doing it. This goes against the grain of demo. cracy.

The minister said, "We will not do anything against the working class." If you read the clause even casually, it says:

"incite any person to interfere with production, supply or distribution of food and other essential commodi ties or with essential services."

The minister sermonises that those who are doing good work among the working class will not incite the working class to hamper production. I do not know in which world we are living. Today the working class has got the inalienable right to go on strike if their rights are questioned. According to this Bill, a trade union cannot appeal to the workers to fight for bonus or question the ordinance regatding bonus issued by the Government, because even a poster, any visual expression or even a cartoon can be called into question. That is the impact that the Bill will have on the people.

Sir 1 do not think it was very casual. The words used here in section 3, sub-clause (a) (vi) are, "incite

262 Ord. & Bill

any person or class', What do they mean? Cannot we incite a class to overthrow the other class? Yes, we will do that. Let it be clear to everybody that even after this Bill is enacted into law by this House, the exploited class in this country who are fighting exploitation, who are fighting capitalism, will incite the working class, will over-throw the rule of capitalism. We believe in class struggle and without class struggle, you cannot reach the goal of socialist society.

SHRI VIDYA CHARAN SHUKLA: By lawful means you can do but not by violence.

SHRI C. K. CHANDRAPPAN: What is this violence? Again interpretation. You have gone into this clause with a motive. Even a factual news report will be considered by this Government incitement. I can cite an example. Suppose, your Police shoot down a student and if that fact causes strike everywhere, then the Government will say that the report of the fact was an incitment. If a worker is arrested, if the General Secretary of a political party is arrested and if that tact is reported that the General Secretary of a political party is arrested. the party-men will be worried about and they may go for action. The Government will say that this is an incitement. There are so many instances. This is one of the blackest legislations this House will have to enact into a law. That is what the Government is trying to move for. So many Complicated matters are there which go against the democratic principles. That is why it will not be harmful to send this Bill to the Select Committee. Now when I say select committee, Government will come with an argument that this ordinance within six months should be promulgated. I say, let it be rushed through the Select Committee stage within shortest possible time. Everbody should have the opportunity to come and represent his case and

263 Stat. Resl. re. Prev. JANUARY 28, 1976 of Pub. of Obj. Matter Ord. & Bill

[Shri C. K. Chandrappan]

that will give more substance and the Bill will become more meaningful,

भौ राम सहस्य पहिः (राजनंदगांव) : सदर मोहतरिम, हर मेम्बर, जो धमनपरस्त है, जो ग्रमन से वाबस्ता है, वह इस बिल का और---मुकददम आ रूर करेगा। 26 वर्षकी तारीख हमारें सामने हैं। इस सदन के इजलास के भीतर और बाहर क्या हंगामे हए, उस की भी तस्वीर हमारे सामने है ! कोई खशी की बात नहीं है कि हम इस बात को कहे मगर क्यों ऐसी बाते करते हो जिस से हाउस की शान घटें, क्यों गालिया देते हो जिससे नफरत पैदा हो, न्यों सदन में हंगामे करते हो जिस से काम में रुकावट श्राए, क्यों एसी गलत बातें करते हो जिस की बनियाद न हो और क्यों ऐसी आग लगाने की बात करते हो, जिस को बनाया नही और जलाना चाहते हो। यह जो सिलसिला चला था इससे दिल भौर दिमाग खराब हो रहे थे, निरंतर घुणा, गुस्सा, भ्रलगाव, झगडे तशद्धद का एक ऐसा मालम इस मल्क में पैदा कर दिया गया था----

श्री विनेन अट्टाखार्य (सीरमपुर) : इपपोजीशन के मैम्बर को बुलाया जाना चाहिये था ?

सभापति महोवयः दो बोल चुके हैं।

भी वितेन अट्टाचार्यः वह तो एमेडमेट पर बोलले हैं।

सभाषति महोदय : प्लीज।

भ्यी दिनेन भट्टाणार्थः प्लीज के क्यामाने हैं।

सभापति महोदयः सिट डाउनः। इतीकर को पूरा राइट है कि जिस को चाहे वह मौका दे। श्री विनेम भट्टाचार्य, आग्य वो पढ़े सिद्धी इंसान हैं भीर भाषको ती रूल्ज को

6 Stat. Resl. re. Prev. 364 of Pub. of Obj. Matter Ord. & Bill

पढ़ना साहिये । जो भी इस बैंबर पर द्वौगा बह स्पोकर का काम करेगा । पांडे जी वाइरते वे कि उनको मौंका निरू जाव झौर मैंने वह मुनासिब समझा कि उनको मौका दे दिया जाए तो कोई हर्ज नहीं है ।

श्री राम सहाय पाँडे ः मैं भापकी खिदमत मे मर्ज कर रहा था कि इस बिल के जरिये इस ने एक नया मोड देने की कोशिश की है भीर हमने भागाह किया है उन लोगों को जिन्होने जनता की जिन्दगी को दुभार कर कर दिया था झौर एक ऐसे माहौल में लाकर खडा कर दिया था कि यह फैसका करना मश्किल था कि इसका हल क्या होगा। राम लीला मैदान की तकरीरे तो मापने सनी ही होंगी। बहां क्या नहीं कहा गया। जैसे श्री विद्याचरण शक्ल जी ने कहा गांधी जी भी हर ग्रान्दोलन के पीछे कानून की इज्जत की वात किया करते थे और कहा करते थे कि म्राजादी लेने के लिए सत्याग्रह करना हमारा हक है, हर किसी का हक है लेकिन भ्रापको याद होगा कि जितने भो म्रान्दोलन उन्होंने चलाए उन म्रान्दोलनों की वजह से भगर हिसा भडकी तो उन्होने उसको तुरन्त बन्द कर दिया। चीराचोरी काड की बात तो झापको याद ही होगी। जो लीडर कहलाए जाते हैं वे बडे जोश खरीश के साथ रामलीला मैदान में घेराव करने की बात कहा करते थे. कहा करते थे कि प्राइम मनिस्टिर को घर से बहार निकलने मत दो. इसकी आजा उनको मत दो. याहो का पहिया रोक दो. चक्का बन्द कर हो. शासन के पहिये को चलने मत दो, किसी कर्म-चारी को काम पर जाने मत दो। पीलू मोही यहां नही हैं, जहां भी यह हों, खुम हों, लेहत उनकी अच्छी रहे। एक प्रतिपक्ष का बीकली पेपर यहां पर है, जिस ने मैम्बरों के मतारिकक पता नहीं क्या-क्या खिखा'। संदे, सहे, घटे, शहे वेबुलिबाद किस्म के आहोब, मंदगी से घर हद मालेप उसने मैम्मरों पर खगाए, अपने ही

265 Stat. Besl. re. Prev. MAGHA 8, 1897 (SAKA) Stat. Besl. re. Prev. 266 of Pub. of Obj. Matter of Pub. of Obj. Matter Ord. & Bill Ord. & Bill

मुंह से कालिय पोसने को कोशिश उसने की । क्या कुछ इन्होंने नहीं किया है । क्या मैम्बरों के बारें में ऐसे ग्रखबारों को ग्रारोप करने की इजाबत दी जानी बाहिये ? यहां इस सदम में क्या नहीं कहा गया है। यहां तक इसकी तस्वीर को विगाड कर पेश किया गया कि ऐसा लगता था कि भारत में कोई सज्या भावमी ही नहीं है, ईमानदार मादमी ही नहीं पालिटिशज पर जिस तरह से कीचड है। उछाला जाता था साए दिन गालिया दी जाती थी, कारेक्टर एसेसिनेशन किया जाता था, बह सब भापसे छिपा नही है। एक जमाना भा जब दिल्ली में लोग बाहर जाते थे तो यहां की बातां को सून कर अपने बच्चों के लिए एक पैगाम ले कर जाते थे भौर बडी खुशी के माथ श्रपने बच्चों को इसकी कहानी सुनाते थे। लेकिन पीछे हालत थह हो गई थी कि माप सोच भी नहीं सकते है। वे जा कर ग्रपनी बहनों, मानाओं बच्चो को बता नही सकते थे कि उन्होने यहा क्या सना है। यहा क्या नही कहा गया ? पिग कहा गया, भडधा कहा नया गुडा कहा, चोर कहा, बदमांश कहा, यह सब कुछ कहा गया। क्या माप समझने है कि इसमे भागनीय सदस्यों को या इस सदन की खुबस्रता बढी है ? चुनाव के वक्त हम लोगो ने क्या नही देखा [?] जनसघ के वार्यकर्ता कैसे-कैसे नादे गढते थे ? इसी तरह बहत ग्रापित्तजकन पोस्टर भो निकाले जाते थे। चुनाव के समय बम्बई की एक दीवार पर मैंने खुद एक पोस्टर देखा जिसमे हमारी की डर श्रीमता हादेरा गाधी को गाय काटते हए और खुन २४कते हुए दिखाया गया। भगर यह 'भडकाने की बात नही है तो क्या है? यह सारी लग्व मौर गलन बातें कही जाती थी।

महां पर झगर यह बिल न लाया गया होता सी बहुत कुछ जीर बाते की हो सकती की हैंम इस बिल के माध्यम से देश के जीवन को एक नया मोड़ देनां बाहतें थे। इस देश की जनता

of Pub. of Obj. Matter Ord. & Bill को तहजीत, मखसाफ, शांति ग्रीर ग्रमन ग्रीर

सम्यता की विशा मे ले जान वाहते थे। दाखिर स्वराज्य की लाने का उद्धेश्य यह था कि इस देश में कुछ ऐसे समाज की रखना की जावे, जिलमे तथी को यह झहसास हो कि हम एक स्वतंत देश के नागरिक है, हम लोकतत के नागरिक है, हमारी इज्जत धर कोई ग्राच नही ग्रायेगी। लेकिन लोगो की इज्जत पर भी ग्राच ग्राई। कुछ लोग यह समझने लगे थे कि जैसे देश मे कोई मरनार ही नही है। उन्होने इननी ग्राजादी लेना शुरु कर दिया था।

करेक्टर एयंसिनेशन के द्वारा देश मे एक ऐना ग्रजीबोगरीब माहोल पैदा कर दिवा गया था कि जम यहा कोई ग्रच्छा, शृद्ध, चरिन-वान ग्रादर्मा नही है। लेकिन जो लोग यह बाते कहते थे, ग्रगर व ग्रपना मुह ग्रपने गिरहवान मे डालकर देखने कि वे खुद न्या है, तो शायद उनको सही जबाब मिल गया होता ।

मै नमझता ह कि इत मुल्क का हरेक समन-पनन्द इसान इस बिल का खेर-मकदम करेगा, स्वागत करेगा झोर वहेगा कि श्री विद्या चरण शुक्ल ने यह बिल लाकर देश को झमन, शाति, तहजीब झौर झखलाक का रास्ता दिखलाया है। इस बिल के माध्यम ने हम झपने बच्चो को झादर्श नागरिक बनायेये, 2(-सूरो कार्य त्रस्त को वार्यान्वित करेने श्रार अ ने गणतत्र को झजुण्ण रखने के लिए हम्भे जो महरू, किया थ, उको पूरा वरेगे।

SHRI SABOJ MUKHERJEE. (Katwa): Mr. Chairman, Sir, having abrogated the Feroze Gandhi Act and throwing to the winds the valuable

Stat. Resl. re. Prev. JANUARY 28, 1976 267 of Pub. of Obj. Matter Ord. & Bull

[Shri Saroj Mukheriee]

recommendations of the Press Commission, advising Parliament and the Government to repeal the Rajaji Act, the Minister has brought forward the old Act in a more pernicious and more draconian form. That is why I oppose the Bill from A to Z, and I would appeal to my colleagues to reject the Bill lock, stock and barrel.

After the promulgation of the Prevention of Publication of Objectionable Matter Ordinance, there was enough discussion in the press, among the working journalists and intellectuals. Nobody supported this. Even those who were supporters of the Government, even those who were supporters of the emergency measures of Indiraji, are opposed to this Ordinance and the subsequent Bill. The Hlitz correspondents who were the supporters of the measures of Indiraji, cannot even support these measures. A "The correspondent writes in Blitz: position of those of us who have been the consistent supporters of the Prime Minister's policy since 1969 right through the emergency, has been very embarrassing. When we face the next critic, we are bound to feel shamefaced and forced to stay silent, Guilty 'silence." None of the working journalist has supported this ordthis Bill. Journalists' nance or associations and working journajournalists have sent resolutions to the MPs as well as the Government to withdraw this Bill, but Government does not listen to them. In spite of the assurances given py Shuklaji and the safeguards mentioned by him, this reaction goes on that anything and everything printed in a press, in a hand bill or a leaflet form, can be interpreted as objectionable matter.

Actually, there is enough scope under the ordinary law, under the IPC and the Cr. P.C. to deal with the matters mentioned here in the definition of objectionable matter and there is no

Stat. Resl. re. Prev. 268 of Pub. of Obl. Matter Ord. & Bill 4.

need to resurrect this old Act of Rajaji. This is more draconian than the 1930 Press Act promulgated by the British rulers. In the 1951 Act there was provision that a sessions judge had to decide the amount of security or imposition of security on the press and journals, but here the district magisttrate has been given such power. What will be the effect of this Bill when enacted on the ordinary workers, peasants and people? If the workers want to go on a strike to redress their demands and want to publish a leaflet to focus attention on their demands, the press will not take it up. Because of this Act, nobody will dare publish any pamphlet or leaflet drafted by the trade union workers or peasants, and the journalists will not be able to write in the newspapers. All sections of the people will be attacked as a result of this Act.

This is why we say that the Government is on a drive towards authoritarian rule. This is protection for the President, the Prime Minister and the Council of Ministers, not for the prevention of publication of objectionable matter. This protection must not be there.

Freedom of the press is the corner stone of our democracy and has to be strengthened, but it is being gagged systematically since the proclamation of the emergency. The reaction to this Bill has been adverse not only at home but also abroad. I am not talking of the reaction of the vested interests or the ruling circles of America or Britain, but of the common people there who are pursuing parliamentary democracy. Even those in America and Britain who supported the emergency measures of Indiraji do not support this law. They don't support the press-gag. This I got from some of my friends who recently came from America and other places.

269 Stat. Resl. re. Prev. MAGHA 8, 1897 (SAKA) Stat. Resl. re. Prev. of Pub. of Oo. Matter Ord. & Bill

The other day Indiraji was talking of some British Lord who said to her something about restriction of the press there during the state of alarm and despondency. I studied that legislation also, but compared to this, that is nothing, very filmsy, and insignificant restriction on Press, Nothing can be published in this country if this law is enated. Parliamentary democracy may differ in its styles and methods in various countries, but there are certain essential features, common to all.

All students of political science and those who are in politics are observing of parliamentary the functioning democracies of the 20th century. The salient features are very well known to the mall. Even if the models, styles and methods differ from country to country, the essential icatures are there. These are three or four essential features. One is that the party which is eleted with majority rules the country, the second is that however small the Opposition may be, it has equal importance and weightage, the third is that the judiciary is to arbitrate between legislature and the executive and, the fourth is: seven freedoms are guaranteed including that no person can be detained without trial. But the central point of all these features is the freedom of the press.

Here, Shrimati Indira Gaudhi, Shri Shukla Ji and the other Ministers of the Cabinet, the Government, are lashing against the press day in and day out. As if the Press is the villain of the piece. What have they done? They are attacking the press day in and day out.

The other day, I glanced through old files certain English newspapers and I found that 80 per cent of the newspaper reportes, articles, news, etc. contained the speeches and statements of Government spokesmen and their

270 of Pub. of Obj. Matter Ord. & Bill

reports. Only 15 per cent of it was Opposition news and that too in a distorted manner. Now, since emergency, nothing comes out of the Opposition. So far as our party is concerned, every now and then, the distorted news comes out in the press. Sometimes, they contradict it and sometimes they do not do it. But we do not say that the freedom of the press should be curtailed. We are really believers in parliamentary democracy. The Government today wants to destroy democracy. They want to curb parliamentary democracy. They want to destroy the fredom of the press. The step that you are taking now will come as a boomerang against you. One day you must realise that. You are suppressing the freedom of the press

What do the working journalists and the editors do? Some big newspapers, some big press magnates, have reconciled to your censorship, to your restrictions, because their interests are similar to your interests. You are serving their interests. That is why the working journalists very aptly put it that the Government has made them martyrs of convenience. The big press, the big monopoly press structure, is continuing. You are maintaining that. They are reconciled. The working journalists cannot hide anything. What do they do? They reflect the real situation of the country. They reflect in their writing the socioeconomic conditions obtained in the country. That is reflected in the newspapers. Whatever you say, that is published. Whatever we say, that is also published. And the people will judge. Because the Press barons have reconciled to the censorship, now-adays, only the Government statements, Government speeches, are being published. Whatever the Opposition says is not published. The Opposition has got no place in the press.

271 Stat. Resl. re. Prev. JANUARY 28, 1978 of Fub of Obj. Matter Ord. & Bill

[Shri Saroj Mukerjee]

Now, you are curtaining the freedom of the press. It shows your weakness, not strength. You have got no strength in your arguments. That is why you do not want any Opposition speeches to be published in the press. You are censoring the news like anything.

I know, my party paper Gana Shaktı in Calcutta. Deshabhimani in Kerala and other papers everyday have to submit all the manuscripts from A to Z for pre-censorship. Shrimati Indira Gandhi and Shri Shukla everyday say that self-censorship has been introduced. That is for the big press; that is for the monopoly press, not for the small and medium papers. They have to submit all their material for precensorship. When the Bill is enacted, all the press will be afraid. They will get panicky because thousands of rupees will have to paid as security. The printing presses will be seized. Even during the British period, no such action was taken against the press. You are now opening the flood gates of repression against the press, the printing press and the journalism. This must stop.

With these words, I say, this Bill should be withdrawn. It should be rejected lock, stock and barrel. Nobody can support such a Bill.

भी तीः धारः णुक्त (बहराइच): सभापति जी, यह निविवाद सत्य है कि रोग का इलाज करने की प्रपेक्षा रोग का नियारण करने के लिए उपाय करना बेहतर है। लोक तंत्र में प्रैस की ग्राजादी एक बड़ी बहुम्स्य प्रधिकार है जगर प्रैस की ग्राजादी खत्म कर दो जाय तो लोक तत्न के सफल तरीके से चलने में बड़ी बाधाएं उनस्थित होनी हैं। लेकिन साथ ही साथ यह भी मानना होगा कि प्रेंस की

5 Stat. Resl. re. Prev. 273 of Pub. of Obj. Matter Ord. & Bill

बाबादी का बगर दूरपयोग किया जाता है तो लोक तंत्र के लिए सब से बडा खतरा इस बेजा इस्तेमाल से होगा । इतलिए प्रैस की स्वतंत्रता के मौलिक बिखांत को मानते हए यह भी मानना होगा कि प्रैस की बाजावी के ऊार वह मुतासिब पाबन्दियां लगाई जायें जिस की बजह से देश में दगे कमाद तहां. देश की माजदी को खतरान हो। कोई प्रेस ग्रगर देश की मखण्ड ता के जिलाफ प्रवार करता है. देस की अक्षण्ता के खिजाफ प्र गर करता है या देश की सुरक्षा के खिलाफ प्रचार करता है या देश में भाषा धर्म भोर प्रान्तीयता के ग्राधार पर दंगे फनाद करने का प्रचार करता है या कल कारखानों में एसा प्रचार करना चाहता है जिस के जरिए से पैदावार के अपर बेजा असर पड़े, या कोई मानहानि की चीजें प्रकाशित करते हैं तो ऐसे समाचार पत्नों के ऊतर राबन्दो लााना ग्रावष्ट्यक है (व्यवधान)....

ग्रब सवाल यह है कि इस बिल में क्या प्रावधान किया गया है। इम बिल के भ्रन्तगंत एक सक्षम अधिकारी की नियक्ति होगो सक्षम मधिकारी की हैसियन सेटल गवनंमेंट के डिप्टी सेकेटरी से कम की हैसियव नहीं होगी। स्टेट में जो डिस्ट्रिकट मजिस्ट्रेट होगा उन हैसियत का प्रधिकारी मक्षम मधिकारी होगा। जब मक्षम ग्रधि कारी को यह इत्मीनान हो जाय कि कोई मखबार इम तगह की ग्रापत्ति जनक बातों का प्रकाशन करता है या करने बाला है या कर रहा हे तो उस को एक नोटिस दी जाएगी कि म्राप इस बात का स्पट्टीकरण करें कि स्नाप जमानत क्यों न दाखिल करें। यह जरुरी नही है कि उन से जमानत ले ही ली जाय । उन को वानिंग दे कर भी छोड़ा जा सकता है। उस के बाद ग्रगर जमानत ली गई तो उस जमानत के प्रार्डर के खिलाफ कीपर झाफ दि प्रैस, सम्पादक प्रकाशक सब लोग सट्ल गवर्नभेंट भपन_ा

Stat. Resl. re. Prev. MAGHA 8, 1897 (SAKA) Stat. Resl. re. Prev. 273 of Pub. of Obj. Matter Ord. & Bill

रप्रेमेन्टेमन कर सकते हें भीर उस के खिलाफ कार्यवाही कर सकते हैं। अब अगर सेंट्रल गवर्नमेंट उन की बात को नहीं भानती है या उन की झंपील का फैसला नहीं करतो है या वह सेंट्ल गवनमेंट के मार्डर को भी स्वीकार करने के लिए तैयार नहीं हैं, वे समझते हैं कि चन के साथ झन्याय हुआ है, सेंट्रल गवर्नमेंट का फैसला न्यायपूर्ण भीर तर्कसंगत नहीं है नो उन को यह मधिकार दिया गया है इस बिल में कि हाई कोर्ट में जा कर वे अपनी अभील करें। तो अन्ततोगत्वा यह नोटिस उन को जमानत दाखिल करने के लिए दी गई है। ग्रगर उन का ग्रखबार जब्त कर लिया गया है तो उसके जिलाफ मामले की सूनवाई सर्वोच्च न्यायालय या उच्च न्यायालय में हो सकती है। .. (स्पवमान) ...

दूसरी बात यह है कि जिन को नोटिस वी गई है और नोटिस देने के बाद उन का प्रेस बन्द कर दिया गया है फिर भी में मनधिकृत धंग से प्रैस को चलाना चाहते हैं तो उन के खिलाफ जडिंशियल मैजिस्ट्रेट जिसका धर्जा फर्स्ट बलास का होगा के यहां कम्प्लेंट दाखिल होगी। उस कप्म्लेंट की सुनवाई उसी तरह से होगी जैसे फीजदारी के किसी मुकदमे की होती है। इस लिए काफी महतियात बरतने की कोशिश की गई है, ऐसा नहीं है----जैसा कुछ सदस्थों ने फरमाया है कि भान्तरिक सूरक्षा नियम में बगैर कोई कारण दिखाये हुए, प्राधार दिखाए हुए, मनमाने ठंग से बन्द कर दिया जाता है। यह तो एक टेम्परेरी मंजर है ।

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लेकिन एक बात, चेयरसैन साहब, भाप की इजाजत से कहना चहिंगा-इस में यह प्राबधान भी किया गया है कि प्राइम सिनिस्टर, राष्ट्रपति, उपराष्ट्रपति, मध्यक्ष (लोकसभा) तथा जो केन्द्रीय मंत्री मंडख के सदस्य हैं, धन के बिलाफ भी भयर कोई मानहानि बासी बीज छपी है तो उस के खिलाफ भी

274 of Pub. of Obj. Matter Ord, & Bill

कार्यवाही इस कानून के अन्तर्गत की जा सकती है। इस सम्बन्ध में मैंने एक संशोधन दिया है----इतना तो ठीक है कि राष्ट्रपति, प्रधान मंत्री, उपराष्ट्रपति भौर प्रघ्यक्ष (लोकसभा)-यानी माप जिस कुर्सी पर बैठे हुए हैं, इस की मान-मार्यावा की रक्षा करना राष्ट्र के हित में है। लेकिन मैं बड़े घरब से घर्ज करना चाहता हूं कि मंत्री मंडल के जो ग्रन्य सदस्य हें---- डिप्टी मिनिस्टर हैं, स्टेट मिनिस्तर हें--इन मब के मुग्रामलान को भी इस के तेहन लाया जाय, मेरी नाकिम राय में यह बात नही ग्राती है। ग्रब सेठी माहब को ही सीजिए चीफ मिनिस्टर थे, उन का केस इस में नहीं ग्रायेगा, लेकिन जब यहां पर ग्रा गय या दूसरी कूर्सी परबैठ गये तो इस में भागये । बहत से मिनिस्टर साहबान हैं, बड़ी इज्जत रखते हैं, इत्तिफाक से मिनिस्टर नही रह गये, हम लोसों के साथ बैठ गये, तो उन का मामला इस कानून के अन्तर्गत नहीं आयेगा---तो मैं ऐसा महसूस करता हं कि जब यह मामला सुद्रोम कोर्ट या हाई कोर्ट में जायगा तो यह कहा आयगा --- यह इन्टेलिजेन्द्र-डिफोन्सिया नही है. यह एक ऐसा भेदभाव है जो काजून की कसौटी पर रुक नहीं सकता है। इस लिए में समझता हं कि इस के ऊपर हमारे मंत्री महोदय, जो इस बिल के इत्वार्ज हैं, वे इस पर पूनः विचार करें झौर इस में जहां मंत्री मंडल के सदस्यों के नामों को जोड़ दिया गया है उस हिस्से को निकालें ताकि यह कानून की कसौटी पर हक सके ।

जहां तक तोड़कीड़ की कार्यवाहियों का ताल्लुक है----आप के छिया नहीं है-----अहां तक यह कहा गया है कि मजदूरों के आन्दोलन इस बिल से होंगे, वे प्रभावित होंगे, जो लोग गवर्तमेंट की पालीसी की आलोचना करते हैं, वे भी इस के तेहत मजामेंगे----में समझता हूं कि यह शंका बिलकुल बेबुनियाद है, निराधार है, क्योंकि इस में एक्सपलेनेशन दिया हुआ हैं -[श्री बी॰ मार॰ जुक्ल]

कि संबर्गमेंट की नीतियो को, र क्लेमेंट के कामों को, शबर्गमेंट के कानून को बदलने के लिए अगर किसो किरम का समालोचना की जाती है या गवर्गमेंट का कानून के ढारा बदलने का प्रयत्न किया जाता है तो वह इस के अन्तर्गत नहीं आता है।

इन्ही शब्दो के साथ मैइस विल का समर्थन करता हूं।

17.54 hrs.

Re. BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU BAMALAH): I have an announcement to make.

Some hon. Members this side as well as that side told me that it would be desirable to have the discussion set down to-day under Rule 193 on some other day rather than at the fag end of today I consulted the Opposition leaders. Now it is agreed that it will not be taken up to-day but it will be taken up on the 5th February if possible after the government business is over and if for any reason, the government business is not over on that day, then we will have to sit on the 6th also for this and also for such of the government business as may be left over on the 5th. If we are sitting on the 6th, 6th being a Friday, only the government business will be taken and also this discussion, and no other private member's business.

भी मरसिंह नारायण पांडे (गेरखपुर) : चैयरमेन साहब, इस बारे में मेरा निवेब्स यह है कि माननीय संसदीय मंत्री जी ने जो विचार रखा है वह ठीक विचार है । इस के लिए पूरा एक दिन का डिस्क्झन चाहिए जैसा कि आप चाहते हैं और जैसा कि सबन के इस घोर के मौर उघर के सदस्य चाहते है , लेकिन इस बीच में चैयर मैन साहब, मैं एक निवेदन भाप से करना चाहता हूं, मौर यहां पर बाद्य मंत्री श्री शाह नवाज खां भी बैठे हुए ईं, कि यू० पी० में गस्ने के किसानों को गन्नों का दाम नहीं फिल रहा है । इस बारे में घाज ही प्रधान मंत्री जी के साथ, यू० पी० के पाछियामेंट के मम्बरों की घौर उस मे माननीय मुख्य मंत्री भी थे, जो बातचीत हुई उसमें यही कहा गया था कि हम चाहते हैं कि इस के बारे में पहल करें जिस से कम से कम कैन-प्राइस का मूल्य नो तय हो जाए ।

इस सम्बन्ध में मै यह भी कहना चाहता हूं कि जहा तक इस प्रमन का सवाल है. इस का सम्बन्ध पूरी शूगरकेन पाखिमी से है । यह केवल केन-प्राइस का मवाल नही है । हर साल शूगर केन का एरियर बाकी रह जाता है । इसलिए पूरी गूगर पालिसी का मैंटर इस में इन्वाल्थ्ड है । मै चाहता हू कि झगर किसी भी तरीके से कैन-प्राइस का मामला हल कर दिया जाता है, तो भी इस डिस्कशन को पोस्टपोन न किया जाए ।

SHRI K. RAGHU RAMAIAH; As for the time, it will be discussed by the Business Advisory Committee if it has not already done so. Whatever the Business Advisory Committee decides, will be adhered to.